

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, ChanderlokBuilding36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 181/GT/2015

Date: 26/08/2016

To

Chief Engineer (Commercial),
Damodar Valley Corporation
DVC Towers, VIP Road
Kolkata - 700054

Sir,

Subject: - **Petition No. 181/GT/2015**- Truing-up of tariff of Chandrapura Thermal Power Station Unit # 7 & 8 (2 x 250 MW) for the period 2011-14.

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.9.2016:-

1. The asset-wise and party-wise liabilities included in the capital cost as on COD of both the units and in the additional capital expenditure claimed from COD to 31.3.2014, along with discharge of liabilities.
2. The Commission vide order dated 12.3.2015 in Petition No. 196/GT/2013 had observed that the cost of damaged Rotor for `548.00 lakh (on notional basis) has been included as the contract to BHEL was on EPC basis in the capital cost as on COD of Unit No. 7. The Commission in the said order had not considered the cost of new Rotor in the capital cost, since the cost of damaged rotor has already been included in the EPC cost of the project. The Commission observed that the cost of new Rotor shall be considered (in place of damaged rotor) at the time of truing-up of tariff of the generating station subject to the petitioner submitting the details of the actual gross block of the damaged rotor, insurance proceeds etc., recovered from the contractor/vendor. In this regard, the details of the actual gross block of the damaged rotor, insurance proceeds etc., recovered from the contractor/vendor shall be submitted.
3. Certificate to the effect that all assets of the gross block for which tariff has been claimed were in service from COD to 31.3.2014. In case any asset has been taken out from service, the same should be indicated along with the date of putting the

asset in use, the date of taking out the asset from service and the gross block of such asset.

4. As regards additional O&M expenses claimed on account of CISF Security, Mega Insurance and share of Subsidiary Activities, the following shall be furnished:
 - (a) Generating station-wise additional CISF personnel deployed/employed in the generating station during the period 2011-14;
 - (b) Justification for undertaking Mega insurance along with a copy of Mega insurance taken for plant;
 - (c) Details of subsidiary expenses (limited to soil conservation) along with reconciliation with the audited balance sheet for the period 2011-14;
 - (d) The actual O&M expenditure of the station during the tariff period 2011-14;
5. Form-8, 9A, 9B and 10 for the period 2011-14.
6. Reasons and details of the approved capital expenditure schemes which have spillover to the tariff period 2014-19 along with projected amount to be capitalized towards such schemes.
7. The terms and conditions of the bonds issued.
8. Copy of loan agreement along with documentary proof of Interest rate for 2011-14.
9. Reconciliation statement for sinking fund the period 2011-14 with audited accounts.
10. Details of additional capitalization in the main heads and sub-heads as follows:
 - Works approved/allowed in the original scope
 - Works completed which was approved
 - Works completed which was not approved (doesn't fall within scope of work)
 - Works remaining to be completed

In case the above said information is not filed within the specified date, the petition shall be heard and disposed on the basis of the information available on record.

Sd/-
(B. Sreekumar)
Deputy Chief (Legal)